

cc. No. 318/2019
FIR No. 114/2002
PS : Janakpuri/Crime Branch
State Vs (i) ASI Ram Kishan Yadav
(ii) Ct. Sukh Ram Meena

17.06.2020

Present: None.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. (i) R-235/RG/DHC/2020 dated 16.05.2020, (ii) 16/DHC/2020 dated 13.06.2020 (iii) 17/DHC/2020 dated 14.06.2020 as well as Office Orders no. (i) E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and (ii) E-4121-4205/DJ/RADC/2020 dated 15.06.2020.

Matter was proceeding at the stage of arguments on charge/further proceedings.

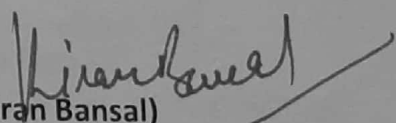
Let notices be issued (through email or WhatsApp only) to accused persons, their Counsels and Ld. Addl. PP for the State, with following directions:

(i) To give their consent that they are agreeable for taking the matter through video conferencing ; and

(ii) In the eventuality that Ld. Counsel(s), or anyone of them, are not inclined for proceedings through video conferencing, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

List the matter awaiting the consent on **29.06.2020**.

A copy of this order be sent alongwith the notices to the accused persons, Ld. Counsel for the accused and Ld. Addl. PP for the State as well as to the Computer Branch for uploading on the official website.


(Kiran Bansal)
Special Judge, PC Act (ACB-01)
RADC, New Delhi.
17.06.2020

CC. No. 319/2019
FIR No. 114/2002
PS : Janakpuri/Crime Branch
State Vs (i) ASI Satbir Singh
(ii) Ct. Rama Nand

17.06.2020

Present: None.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. (i) R-235/RG/DHC/2020 dated 16.05.2020, (ii) 16/DHC/2020 dated 13.06.2020 (iii) 17/DHC/2020 dated 14.06.2020 as well as Office Orders no. (i) E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and (ii) E-4121-4205/DJ/RADC/2020 dated 15.06.2020.

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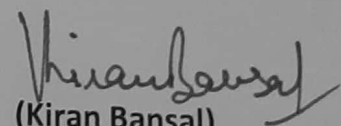
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(Kiran Bansal)

Special Judge, PC Act (ACB-01)
RADC, New Delhi.

17.06.2020

CC. No. 320/2019
FIR No. 114/2002
PS : Janakpuri/Crime Branch
State Vs (i) SI Bhim Singh
(ii) Ct. Mukesh Kumar
(iii) Ct. Surender

17.06.2020

Present: None.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. (i) R-235/RG/DHC/2020 dated 16.05.2020, (ii) 16/DHC/2020 dated 13.06.2020 (iii) 17/DHC/2020 dated 14.06.2020 as well as Office Orders no. (i) E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and (ii) E-4121-4205/DJ/RADC/2020 dated 15.06.2020.

Matter was proceeding at the stage of arguments on charge/further proceedings.

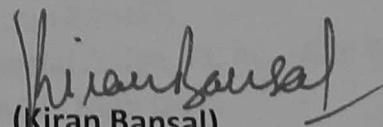
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(Kiran Bansal)

Special Judge, PC Act (ACB-01)

RADC, New Delhi.

17.06.2020

CC. No. 321/2019
FIR No. 114/2002
PS : Janakpuri/Crime Branch
State Vs (i) ASI Ram Kishan Yadav
(ii) Ct. Sukh Ram Meena

17.06.2020

Present: None.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. (i) R-235/RG/DHC/2020 dated 16.05.2020, (ii) 16/DHC/2020 dated 13.06.2020 (iii) 17/DHC/2020 dated 14.06.2020 as well as Office Orders no. (i) E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and (ii) E-4121-4205/DJ/RADC/2020 dated 15.06.2020.

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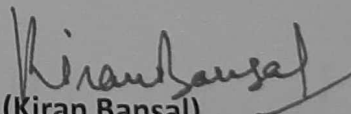
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(Kiran Bansal)
Special Judge, PC Act (ACB-01)
RADC, New Delhi.
17.06.2020

CC. No. 322/2019
FIR No. 114/2002
PS : Janakpuri/Crime Branch
State Vs SI Sher Singh

17.06.2020

Present: None.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. (i) R-235/RG/DHC/2020 dated 16.05.2020, (ii) 16/DHC/2020 dated 13.06.2020 (iii) 17/DHC/2020 dated 14.06.2020 as well as Office Orders no. (i) E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and (ii) E-4121-4205/DJ/RADC/2020 dated 15.06.2020.

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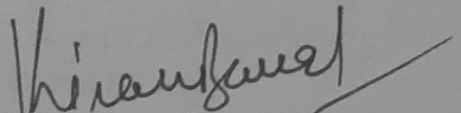
Let notices be issued (through email or WhatsApp only) to accused, his Counsel and Ld. Addl. PP for the State, with following directions:

(i) To give their consent that they are agreeable for taking the matter through video conferencing ; and

(ii) In the eventuality that Ld. Counsel(s), or anyone of them, are not inclined for proceedings through video conferencing, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

List the matter awaiting the consent on **29.06.2020**.

A copy of this order be sent alongwith the notices to the accused persons, Ld. Counsel for the accused and Ld. Addl. PP for the State as well as to the Computer Branch for uploading on the official website.


(Kiran Bansal)
Special Judge, PC Act (ACB-01)
RADC, New Delhi.
17.06.2020

CC. No. 323/2019
FIR No. 114/2002
PS : Janakpuri/Crime Branch
State Vs (i) SI Amar Singh (retired)
(ii) Ct. Rajpal Yadav

17.06.2020

Present: None.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. (i) R-235/RG/DHC/2020 dated 16.05.2020, (ii) 16/DHC/2020 dated 13.06.2020 (iii) 17/DHC/2020 dated 14.06.2020 as well as Office Orders no. (i) E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and (ii) E-4121-4205/DJ/RADC/2020 dated 15.06.2020.

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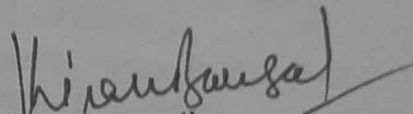
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(ii) In the eventuality that Ld. Counsel(s), or anyone of them, are not inclined for proceedings through video conferencing, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

List the matter awaiting the consent on **29.06.2020**.

A copy of this order be sent alongwith the notices to the Ld. Counsel for the parties as well as to the Computer Branch for uploading on the official website.


(Kiran Bansal)
Special Judge, PC Act (ACB-01)
RADC, New Delhi.
17.06.2020

CC. No. 325/2019
FIR No. 114/2002
PS : Janakpuri/Crime Branch
State Vs Jagmal

17.06.2020

Present: None.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. (i) R-235/RG/DHC/2020 dated 16.05.2020, (ii) 16/DHC/2020 dated 13.06.2020 (iii) 17/DHC/2020 dated 14.06.2020 as well as Office Orders no. (i) E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and (ii) E-4121-4205/DJ/RADC/2020 dated 15.06.2020.

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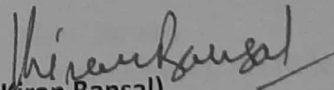
Let notices be issued (through email or WhatsApp only) to accused, his counsel and Ld. Addl. PP for the State, with following directions:

(i) To give their consent that they are agreeable for taking the matter through video conferencing ; and

(ii) In the eventuality that Ld. Counsel(s), or anyone of them, are not inclined for proceedings through video conferencing, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

List the matter awaiting the consent on 29.06.2020.

A copy of this order be sent alongwith the notices to the Ld. Counsel for the parties as well as to the Computer Branch for uploading on the official website.


(Kiran Bansal)
Special Judge, PC Act (ACB-01)
RADC, New Delhi.
17.06.2020

CC. No. 326/2019
FIR No. 114/2002
PS : Janakpuri/Crime Branch
State Vs (i) Ct. Sunil Kumar
(ii) SI Balbir Singh

17.06.2020

Present: None.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. (i) R-235/RG/DHC/2020 dated 16.05.2020, (ii) 16/DHC/2020 dated 13.06.2020 (iii) 17/DHC/2020 dated 14.06.2020 as well as Office Orders no. (i) E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and (ii) E-4121-4205/DJ/RADC/2020 dated 15.06.2020.

Matter was proceeding at the stage of arguments on charge/further proceedings.

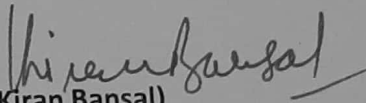
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List the matter awaiting the consent on 29.06.2020.

A copy of this order be sent alongwith the notices to the Ld. Counsel for the parties as well as to the Computer Branch for uploading on the official website.


(Kiran Bansal)
Special Judge, PC Act (ACB-01)
RADC, New Delhi.
17.06.2020

CC. No. 13/2020
FIR No. 63/14
PS : ACB
State Vs Om Prakash

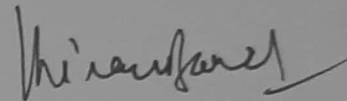
17.06.2020

Present: None.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. (i) R-235/RG/DHC/2020 dated 16.05.2020, (ii) 16/DHC/2020 dated 13.06.2020 (iii) 17/DHC/2020 dated 14.06.2020 as well as Office Orders no. (i) E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and (ii) E-4121-4205/DJ/RADC/2020 dated 15.06.2020.

Since the matter was proceeding at the stage of Prosecution Evidence, therefore, the same stands adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning, for 16.07.2020.

A copy of this order be sent to the Computer Branch for uploading on the official website.



(Kiran Bansal)
Special Judge, PC Act (ACB-01)
RADC, New Delhi.
17.06.2020